

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 05
IA No.106 of 2024 in
CP (IB) No.149/BB/2023

IN THE MATTER OF:

The Board of Control for Cricket in India ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri C.K. Nandakumar, Sr. Adv. with
Adv. Bhavya Mohan, Ann Pereira
For the Respondent : Shri Yashowardhan Dixit, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel appearing for the Respondent sought for an adjournment as the Senior Counsel engaged in the matter is held up in the Hon'ble High Court.
3. Considering his request, list the matter on **17.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna